

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:2005  
ANSWERED ON:02.12.2011  
CORRUPTION IN PRIS  
Meghwal Shri Arjun Ram

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the Government has taken note of rampant corruption prevalent in Panchayati Raj Institutions (PRIs);
- (b) if so, the number of such incidents including incidents of beating and assaulting whistle blowers revealing corruption in PRIs reported from various States during the last one year, State-wise;
- (c) the action taken by the Government against persons found involved in these incidents;
- (d) whether there is any plan to provide security to whistle blowers to eradicate corruption prevalent in PRIs; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

- (a) & (b): Since "Panchayat" is a State subject, complaints against Panchayats about corruption, or any irregularities, etc in the utilization of funds are forwarded to the concerned State Government for taking necessary action. However, no incident of beating and assaulting whistle blowers revealing corruption in PRIs has been reported to the Ministry of Panchayati Raj.
- (c): Does not arise in view of reply to part (a) & (b) of the Question.
- (d) & (e): Since Panchayats are governed and administered by the State Governments under the State Panchayati Raj Acts and Law & Order is also a State subject, action, if any, in this regard can be taken by the concerned State Governments.